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Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

9/4/1987

Heard learned advocate for the petitioner who has given advance copy of the petition to the learned advocate Mr BR Kyada who represents the respondent in such cases. Mr Kyada states that the representation referred to in the petition will be disposed of within a month on merits. The petition is not based on any order impugned by the petitioner and is conceded by the learned advocate for the petitioner but he states that the orders are likely to be passed soon. He is free to approach the Tribunal as and when impugned order ~~quash~~ ^{is} passed. In the meantime, this application has no merit for admission and is summarily rejected.

Phewar

(P H Trivedi)
Vice Chairman

(P M Joshi)
Judicial Member

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